

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, AT CHENNAI**

**Original Application No. 95 of 2024(SZ)  
(Earlier O.A.No.174 of 2024(PB))**

**Suo Motu based on the news item in  
India Today dt.18.02.2024 titled,  
"10 killed in blast at Tamil Nadu  
firecracker unit, several injured".**

**Vs**

**Tamil Nadu Pollution Control Board & ors**

**...Respondents**

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**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**BEFORE**  
**THE NATIONAL GREEN TRIBUNAL SOUTHERN**  
**ZONE, CHENNAI**

**News item published in ‘The India Today’ dated 18.02.2024 titled**  
**“10 killed in blast at Tamilnadu fire crackers unit, several injured”**



**Report of the Committee Appointed by the Hon’ble National Green Tribunal (PB)**  
**in the matter of O.A No.95 of 2024 in the Hon’ble NGT (SZ)**  
**(Earlier O.A No. 174 of 2024 in NGT (PB))**

**March 2024**

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SOUTHERN ZONE, CHENNAI**

Original Application No.95 of 2024 in the Hon'ble NGT (SZ)  
(Earlier O.A No. 174 of 2024 in NGT (PB))


**In re: News item published in 'The India today' dated 18.02.2024 titled  
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Date: .03.2024

Place : Virudhunagar

  
**District Magistrate,  
Virudhunagar.**

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

Original Application No.95 of 2024 in the Hon'ble NGT (SZ)

(Earlier O.A No. 174 of 2024 in NGT (PB))

**In re: News item published in 'The India today' dated 18.02.2024 titled  
"10 killed in blast at Tamilnadu fire crackers unit, several injured"**

**REPORT FILED BY THE COMMITTEE APPOINTED BY THE TRIBUNAL**

**I. THE MANDATE**

The mandate to the committee on a newspaper report about a blast at a fireworks factory M/s Asok sparklers factory at Ramuthevanpatti that took place on 17.2.2024 at about 12.30 hrs was issued by the National Green Tribunal, Principal Bench on substantial question of issues on **"cause of accident and the compensation paid to the victims/family members of the victims"** (Annexure – I Copy of NGT order dated 20.02.2024)

**II. COMPOSITION OF COMMITTEE**

1. The Hon'ble Principal Bench of National Green Tribunal, New Delhi constituted Joint committee comprising of Member Secretary, TNSPCB, RO, MoEF & CC, Chennai, District Magistrate, Virudhunagar District and Regional Director, Central Pollution Control Board, Chennai and further directed the District Magistrate, Virudhunagar to act as a coordinating agency. Accordingly, the District Magistrate planned to have joint inspection of the site on 14.03.2024.

2. The visit happened as it was planned. In attendance were i) Thiru.M.Sivakumar, Revenue Divisional Officer, Sattur (Nominee of the District Magistrate), ii)Tmt.H.D.Varalaxmi, Regional Director, CPCB, Chennai iii) Tmt.M.Vijayalakshmi, JCEE(M) (a/c), TNPCB, Tirunelveli (Nominee of Member Secretary, TNPCB) iv) Dr.E.Arockia Lenin, Scientist D, MoEF & CC, Chennai (Nominee of RO, MoEF & CC). Also the committee was accompanied by Thiru.A.Velmurugan, Joint Director, Department of Industrial Safety & Health, Thiru.S.Manoyar, Deputy Chief Controller of Explosives, PESO, Sivakasi, Thiru.G.Ramaraj, DEE, TNPCB, Virudhunagar, Tmt.P.Muthupandeeswari, Tahsildar, Vembakottai Taluk, Thiru.K.Thirupathi, Special Tahsildar (Matches) to provide information in the field.
3. After the site visit, the committee had an enquiry with an employee of M/s.Asok Sparklers, Tmt.A.Yogalakshmi, who was one among the workers in the factory at the time of accident.

### **III. About M/s.Asok Sparklers Factory:-**

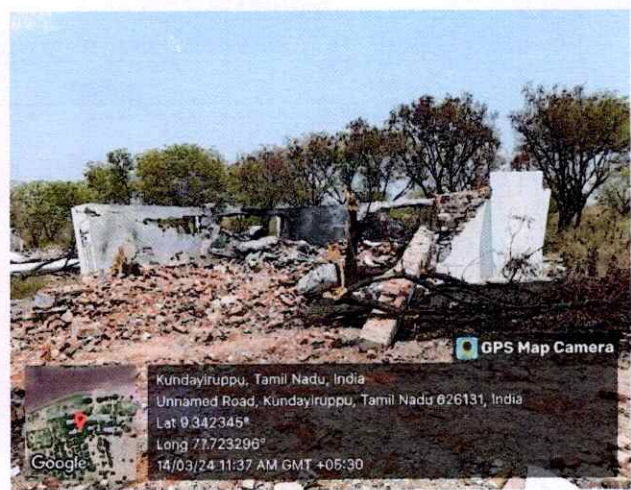
General Informations: M/s.Asok Sparklers Factory is located in S.No. 304/2A, 2B, 3,4,5, 305/2,3,4,5,6,7,8,10A, 10B, 10C, 11, 306/7, 8A, 8B, 9, 10, 11A, 11B & 11C, Kundairuppu village, Virudhunagar District. The unit is spread over an area of 23.65 acres. The unit was established in the name of M/s.Winner Fireworks Factory as per PESO License No.E/HQ/TN/2/1591(E2715) dated:10.12.2009. Subsequently license was transferred from M/s.Winner Fireworks Factory to M/s Asok Sparklers Factory vide PESO license No.E/HQ/TN/21/1591(E42719) dated:06.01.2023. The details of unit are as below:

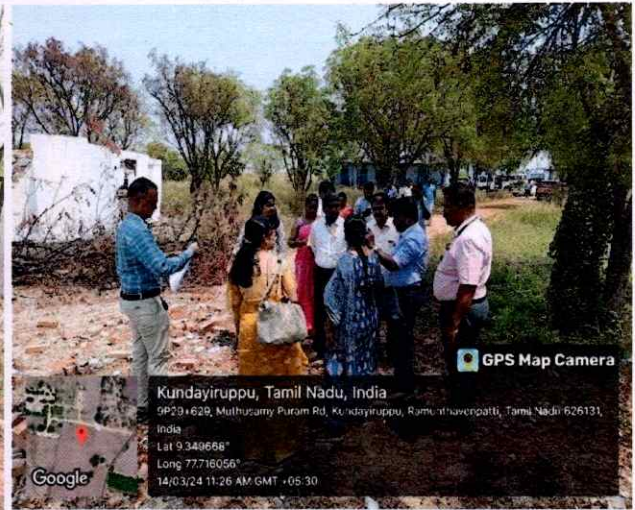
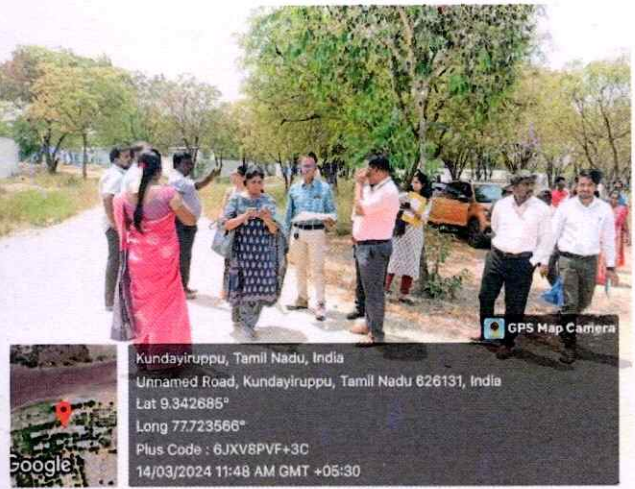
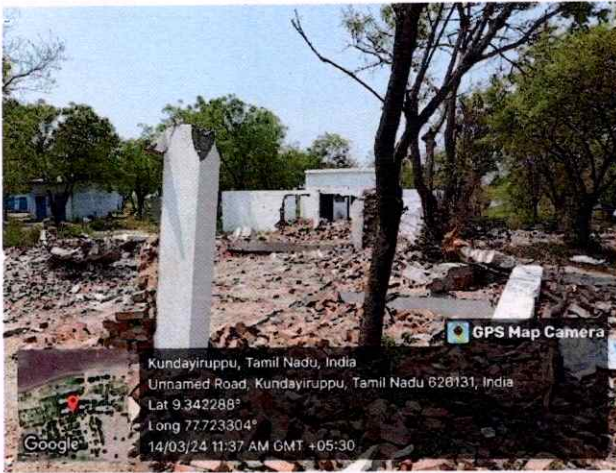
**Table no. 1 : Details of unit and status of Licenses**

SI No.	Particulars			
1.	License Capacity	2302 .5 kg		
2.	Man limit	The persons working in the manufacturing facilities are limited to 152 persons as approved by PESO		
3.	Explosive magazine capacity	40,000 kgs		
4.	Design drawing of the fireworks unit having a site plan and construction plan approved by PESO is enclosed.	Enclosed as <b>Annexure - II</b>		
5.	Details of licenses obtained under ER 2008:			
A	<b>From Petroleum &amp; Explosives Safety Organization (PESO) , Ngapur :</b>			
	a. Firework Manufacturing license No. E/HQ/TN/20/1185(E42714) valid upto <b>31.03.2028, presently under suspension due to accident (Annexure – III)</b>			
	b. Firework Magazine license No. E/HQ/TN/22/278(E58075) valid upto <b>31.03.2028, presently under suspension due to accident (Annexure-IV)</b>			
B.	Licenses granted by the District Authority :			
	a. Arms Act license No (For Sulphur) : Ni-Mu E2/131/2023 Valid till <b>31.12.2024 (Annexure – V)</b>			
C.	License granted by the Directorate of Industrial Safety and Health Govt. of Tamil Nadu : VNR06665 dated 29.01.2024 for the period upto 31.12.2024. (Annexure VI)			
D.	Green crackers registration certificate obtained from CSIR-NEERI, Nagpur on 13.12.2022 with valid upto <b>12.12.2024</b> (Registration No.NE/TN/644-01/2021) ( <b>Annexure – VII</b> ).			
6.	Details of Authorized Persons/Owners/Partners of Factory :			
	<b>Name</b>	<b>Age</b>	<b>Position</b>	<b>Address</b>
	G A Vignesh S/o P C G Asok Kumar	33	Partner(Occupier)	Door No:468, PKSA Arumuga
	P.C.G. Asok Kumar S/o P.C. Ganesan	63	Partner	Nadar Road, Sivakasi Taluk,
	Smt. A. Rahika w/o P.C.G.Asok Kumar	53	Partner	Virudhunagar District.
7.	Foreman's certificate was issued to Shri A. Sureshkumar having certificate No.E/SS/TN/FM/3416(E147922) as the competent person to supervise and monitor activities in the manufacturing premises. The certificate is valid upto <b>21/08/2028 (Annexure –VIII)</b> .			

#### IV. SITE CHARACTERISTICS

1. The committee visited the accident site on 14/03/2024 at around 10.30 hours. Thiru. A.Velmurugan, Joint Director, Directorate of Industrial Safety Health, and Sri S.Manoyar, Deputy Controller of Explosives, Sivakasi Virudhunagar District briefed about the details of the premises and took around the entire premises. Industry members were present at the time of visit.
2. Shed Nos 7(Gun Powder Mixing shed), 8 (Gun Powder filling shed), 9 (white powder mixing), 10 (white powder filling shed), totaling 04 sheds have been completely razed to ground.
3. Shed Nos.11 (Fuse cutting shed), 34 (White powder mixing), 35 (white powder filling shed), total of 03 sheds are partially damaged.
4. Shed Nos 52 (Shell Loading shed), shed where their things found damaged.
5. Shed Nos 14,15 (Fuse cutting /making/wrapping/dipping curing shed),17,19,20,21,23,24,36,38,39,40,41,42,43,44,45,46,47,57,58,59,60,61,62,63 and 64 (Manufacturing and finishing shed), total of 27 sheds, where their roof have been damaged.
6. Some photographs taken at that time of Joint committee inspection on 14.3.2024 are seen below:





**Photographs at that time of joint committee inspection on 14.3.2024**

During the enquiry with Tmt.A.Yogalakshmi, she stated as follows,

*“I have been working on this fire works factory for the past one year. Mrs.Jaya and myself were working at shed No.18 and was carrying out finishing activity. As far as I know, about 100 Nos of workers are working in this fire works factory. No cell phones are allowed while working in this factory. Our owner always instructed us to carry out operation following safety practices. My co-worker Mrs.Jaya went out side to ascertain the raw material for their finishing activity around 12.45 pm. At this time, the accident was happened with heavy noise. Upon understanding that something happened dangerous, , I ran back out side the factory immediately”.*



Photo showing the enquiry with the worker of the factory

#### V. FACILITIES AT M/S. ASOK SPARKLERS FACTORY

S. N	Description of shed	Shed /Room No/Marking.	No of shed	Capacity of each shed	Man limit
1	Chemical mixing / filling shed	7,8,9,10,34,35	6	5kg X 6 = 30	12
2	Fuse Cutting/making/wrapping/Dipping-curing shed	11,14,15,27,28,70,71,72	7	2.5X7=17.5	14
3	Manufacturing and Finishing shed	17,18,19,20,21,26,36,38 to 47,57 to 60,61 to 64,68,69	30	25X30=750	120

4	Drying Platform	13,16,25,48,49,50,65,66	8	25X8=200	0
5	Transit Shed for Fuse	29	01	200X1=200	0
6	Transit Shed for Fireworks	12,64	02	500X2=1000	0
7	Pellet Making/shell loading/tube loading shed	52,53,55	03	5X3=15	6
8	Pellet Drying shed	54	01	40X1=40	0
9	Pellet Transit Shed	56	01	50X1=500	0
Total capacity/Man power				2302.5Kg	152

**Table no. 2: Details of activity sheds:-**

## VI. PHYSICAL FEATURES AT THE SITE AT THE TIME OF SITE VISIT

Sheds **completely razed to ground.**

**Table no. 3: Details of Sheds razed to ground:-**

Shed No.	Activity
7	Chemical mixing/filling shed
8	Chemical mixing/filling shed
9	Chemical mixing/filling shed
10	Chemical mixing/filling shed

Sheds **partially damaged in the accident**

**Table no.4: Details of Partially damaged Sheds**

Shed No.	Activity
11	Fuse cutting shed
34	Chemical mixing/filling shed
35	Chemical mixing/filling shed

(Annexure 3 - indicating the location of the sheds with markings of the shed that were razed to ground and which had been partially damaged)

## VII. TECHNICAL DETAILS OF UNIT

The unit was manufacturing mainly aerial fireworks and other fireworks items.

### *a. Aerial fireworks:*

1. Aerial fireworks which move by their own propulsion or shoot into the sky through a mortar consisting of paper tube or casing filled with combustible material to deliver sound and pyrotechnic effect and includes shells and rockets.
2. Aerial fireworks consist lifting charge (gun powder), pyrotechnic composition for (pellet and powder form), star and colour fitted with igniting fuse in a contrivance made up of hard cardboard pipe. On ignition of fuse, the lifting charge gets initiated and due to thrust the colour pyrotechnic composition charge is ejected into the sky to give light and colour effect with different patterns.

### *b. Chemical characteristics*

1. A pyrotechnic composition is a substance or mixture of powders (Potassium Nitrate, Strontium Nitrate, Sulphur, Aluminum Powder, Magnesium, Charcoal, Dextrin, Boric acid or any other chemical or compound approved by PESO) designed to produce an effect by heat, light, sound, gas/ smoke or a combination of these. These mixtures are extremely fast burning and the reactions are exothermic, producing light or sound or both effects on ground or in air or in both. These mixtures are sensitive to shock, friction, impact and electrostatic discharge. This composition should not be handled by any inexperienced and unskilled person who is not familiar with their properties and hazards associated with it. The pyrotechnic compositions can be set off with spark energy as little as 0.1 – 10 milli joules.
2. Aluminium powders are inflammable and hazardous and if moisture is present, the hazard is multiplied. Pyrophoric Aluminum reacts violently with water to generate inflammable hydrogen gas and enormous heat and facilitates quick spread of fire.

## VIII. POSSIBLE CAUSES FOR ACCIDENT AND PERSONS/ AUTHORITIES RESPONSIBLE:

- i. As per the discussion held with representatives of the Unit and Foreman, the accident happened in Shed No.8 where Chemical mixing/filling activities happened and it spread to Sheds 7,9 & 10 since in these sheds also chemical mixing/filling activities were under progress and located to very close to Shed 8. In these four shed 2 persons each were present apart from two more workers who present near to these sheds also dead. One worker from Shed No.34 who got injured during escape from the accident got injured and died after 9 days i.e on 26.02.2024. The other two injured persons were engaged in working Shed No.34 while escape from the accident one person got thermal injury and another person got bone fracture in left leg.
- ii. Since the persons present in the shed no 8 died at the time of accident and Foreman was present at Shed no 59 which is located away from the spot where accident happened, the exact causes for the accident could not be ascertained.
- iii. To ascertain the actual facts, 12 Nos of samples were collected by PESO at occurrence site and sent to Forensic Science Lab, Chennai and the report of analysis of the same is awaited.

However, the cause of the blast as may also be due to the following.

- a. Friction/impact caused by mishandling of fireworks composition.
- b. Flouting of safety norms by carrying out, mixing chemicals used for fireworks.
- c. Handling sensitive pyrotechnic composition susceptible for impact and friction in a casual/unsafe manner.
- d. Complete ignorance/non-compliance of Explosives Rules, 2008, Standard Operating Procedures, Safety Circulars/Advisories by workers.

## IX. APPLICABLE ENACTMENTS AND RULES RELEVANT FOR INDUSTRIAL SAFETY

1. Under the Environment (Protection) Act, 1986., which is the umbrella legislation, Union of India has notified two sets of Rules namely- The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 (MSIHC).
  - (i) The Chemical Accidents (Emergency Planning, Response Preparedness and Response) Rules, 1996.
  - (ii) The MSIHC Rules -further amended in October, 1994 and January, 2000 to widen the scope and provide for stricter controls. The main objectives of the MSIHC rule are to
    - To prevent major accidents arising from industrial activities
    - Limiting the effects of such accidents

The Rules endeavor to achieve these objectives by having a quantity-based approach. The requirement can be grouped as low level, medium level and high level as shown below:

### ***Low Level Control:***

- Proof of safe operation
- Reporting major accident
- Preparation of MSDS
- Proper labeling of container
- Information regarding import

### ***Medium Level Control***

- Low level control and
- Notification of site
- Preparation of On-site/Off –site Emergency Plan
- Informing public likely to be affected

### *High Level Control*

- Medium level control, and
  - Safety report
  - Safety audit.
2. The low-level requirements are applicable to industrial activities having hazardous chemicals in quantities less than that of the prescribed threshold quantities. These units must show evidence that they have identified major accident hazards and have taken adequate steps to prevent major accidents and to limit the consequences of such accidents.
  3. The middle level requirements are applicable to units having hazardous chemicals in quantities equal to or more than the prescribed threshold quantities. These units must notify their sites by submitting a detailed report and obtain approval for the activity. The unit is further required to prepare the On-site Emergency Plan detailing how major accidents at the site will be dealt with.
  4. The high-level requirements are applicable to industrial activities having certain hazardous chemicals in quantities more than the prescribed quantity that is higher than middle level threshold quantity. Such units are required to prepare an elaborate Safety Report and are also required to carry out periodical Safety Audit.
  5. The MSIHC rules require the occupier to disclose the necessary information to the public in the neighborhood that is likely to be affected by a major accident at the site.
    - i. The Chemical Accidents (Emergency Planning, Response Preparedness and Response) Rules, 1996 complement the MSIHC Rules and provide much needed statutory backup for Crisis Management setup and organizational support. The Chemical Accidents (EPPR) Rules, 1996 envisage a **Four-tier Crisis Management System** in the country at the Central, State, District and Local levels. The Central

Crisis Group is to be headed by the Secretary, Environment & Forests, the State Crisis Group by the Chief Secretary, the District and Local Crisis Groups by the District Collector and Sub- Divisional Magistrate respectively, where official of the Department of Industrial Safety and Health is the member secretary.

**ii. Central Crisis Group (CCG)**

The Central Government has constituted a Central Crisis Group (CCG) for management of chemical accidents and has set-up a Crisis Alert System (CAS). The CCG and the CAS are responsible for rendering advice and help during an emergency. The CCG has also been entrusted with the task of continuously monitoring the post-accident situation and to suggest measures for prevention and recurrence of such accidents. In order to be able to respond quickly during an emergency, a small Co-ordination Committee has been constituted.

6. As part of the Rapid Safety Audit for the Major Accident Hazard (MAH) units, compliance with respect to following acts/rules shall also be assessed:
  - The Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 amended 2000. Schedule-5 of the Rules prescribes the duties and responsibilities of the authorities concerned with corresponding legal backing.
  - The Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996
  - Public Liability Insurance Act, 1991, amended 1992 and the Public Liability Insurance Rules, 1991, amended 1993.
  - Explosive Act, 1884 and Explosive Rules, 1983, Gas Cylinder Rules, 2004 and Static and Mobile Pressure Vessels (Unfired) Rules, 1981.
  - The Factories Act, 1948 and The Tamil Nadu Factories Rules 1950.

**X. STATUS OF ONSITE EMERGENCY PLAN MOCK DRILLS AND SAFETY SoPs:**

- a. Various training programmes were reported to have been arranged for certified foremen/ supervisors/ managers by PESO, Sivakasi from time to time.
- b. Directorate of Industrial Safety and Health (Govt. of TN) has established a dedicated Training Centre at Sivakasi to impart training for various levels of stakeholders of the industry.
- c. Mobile Team under the aegis of Additional Director of Industrial Safety and Health, Virudhunagar is available for making surprise and routine inspections of factories in Virudhunagar District.
- d. No illustrative posters for observing safety at the site or even in another factory premises that the committee visited, though posters were exhibited to the committee at the time of meeting with public officials.
- e. Instructions of safety at the site are too long and scripted in small letters.

**A. Important stages of fireworks manufacture**

1. Storing & weighing of chemicals
2. Mixing of Chemicals
3. Filling of Chemicals to manufacture fire crackers
4. Packing of finished crackers
5. Moving & storing in the Magazine

**1. Storing & weighing of chemicals:**

- i. Raw Materials shall be stored separately and shall be weighed using weighing scale exclusively provided for each raw material.
- ii. Weighing scale and measuring weights shall be made of Non-Ferrous materials.
- iii. Only the trained and assigned persons shall be allowed in the ingredient shed for weighing the chemicals.

## **2. Mixing of chemicals:**

- i. All the raw materials shall be carried to Mixing room separately in non-ferrous containers exclusively used for the purpose.
- ii. Chemicals for making pellets required shall be mixed only for half-an-hour before manufacturing.
- iii. Before entering the Mixing and filling rooms, all workers shall discharge the static electricity in the copper plated provided for that purpose.

## **3. Filling of Chemicals and fixing of Fuses.**

- i. Empty tubes filled with soil and fuses are fixed. Then Pellets are inserted in the tube
- ii. Before filling the pellets, it shall be ensured that the pellets are dried properly and shall be free from any dirt or grit.
- iii. Then pellets filled tube locked with any paper disk or cardboard disk.
- iv. Pellets shall be manufactured only in the manufacturing shed. It shall be dried under the roofed drying shed and shall not be dried in other open places in between the working sheds.
- v. The manufactured products shall be exclusively dried in the drying platform.
- vi. Cutting of fuses shall be done only by experienced workers under proper supervision.
- vii. Every day, the collected waste shall be safely transported and disposed by a trained worker by using the burning pit after the working hours of the factory under the supervision of the foreman.
- viii. Aluminum powder is not be used for making colour pellets.

#### **4. Packing of finished crackers:**

- i. Finished crackers shall be packed in paper boxes and arranged in the boxes in such a way that the crackers shall not be dislocated during transportation.
- ii. The carton boxes shall not be dragged in the floor & it shall be handled gently to avoid friction.

#### **5. Moving & storing in the Magazine:**

- i. The magazine shall be fitted with lightning arrester and the carton boxes containing finished crackers shall be placed in safe manner.
- ii. Packing and storing of semi-finished products shall not be carried out inside the magazine.

#### **B. General safety guidelines**

1. All workers should wear cotton dresses before entering the factory.
2. Electronic devices like mobile phones, radio shall not be carried inside the premises where fireworks are manufactured, handled, stored or used.
3. Workers who are under the influence of intoxicants shall not be allowed inside the factory.
4. Automotive equipped with engines or motors which are capable of generating spark shall not be allowed inside the factory premises.
5. All the safety provisions under Schedule XXIV of Rules 95 of Tamil Nadu Factories Rules 1950 shall be strictly followed.

### **XI. DIRECTIONS BY HON'BLE NATIONAL GREEN TRIBUNAL – STATUS OF ONSITE AND OFFSITE ACTION TAKEN TO BRING THE FIREWORKS FACTORY UNDER HAZARDOUS PROCESS INDUSTRY**

1. In 2006, Home Department, Government of Tamil Nadu has suggested the feasibility of either transferring the Fireworks from the “Dangerous Operations” category to “Hazardous Process” category or providing two different categories within the dangerous operation category for bigger and smaller firework factories.

2. The Director of Industrial Safety and Health, then Chief Inspector of Factories, sent proposal to Government to bring the fireworks factories under the first schedule of the Factories Act, 1948 so that the specific provisions, relating to hazardous process under Chapter IV A could be made applicable. The compulsory disclosure of information by the occupier (Section 41B), specific responsibility of the occupier in relation to hazardous processes (Section 41C), permissible limits of exposure of Chemicals and toxic substances (Section 41F), workers participation in Safety Management (Section 41G), right of workers to warn about imminent danger (Section 41H) would automatically apply to Fireworks Factories if covered under the first Schedule.
3. Government considered the proposal and issued amendments in G.O. (Ms) No.271, Labour and Employment (M2) Department Dated.23.12.2010.
4. But the Tamil Nadu Fireworks and Amorges Manufacturers' Association (TANFAMA) filed a writ petition in the Hon'ble High Court of Madras against the impugned G.O. and obtained an interim stay for its operation. The counter affidavit has been filed on 30.11.2011 and case is pending till date.
5. The preparation of onsite emergency plan and offsite emergency plan are mandatory for the factories covered under the hazardous process. Since the stay granted by the court is still in operation, the provision of hazardous process industries could not be applied to fireworks industries. Hence, the orders issued by Hon'ble National Green Tribunal could not be implemented in fireworks factories since the above factories could not be covered under first Schedule of Factories Act, 1948 as explained above.

## **XII. EXTENT OF DAMAGE TO LIFE, HUMAN AND NON HUMAN, PUBLIC HEALTH ENVIRONMENT, INCLUDING WATER, SOIL, AIR:**

Extent of damage to Human life is obtained from the records of District Magistrate, Virudhunagar, the list of dead and injured are as below:

### **a. Damage to Life, Human and Non-Human:**

- i. Up to 14.3.2024, 11 persons have died of whom 06 were males and 05 were females. Persons injured as on 14.3.2024 are 02 males only and no females.

- ii. 04 sheds were completely razed to the ground and 03 sheds were partially damaged.

**List of Persons dead:**

**Table No. 5 : Date wise details of dead people**

S/No	Date of Death	Male	Female	No of Persons
1	17.02.2024	6	4	10
2	26.02.2024	-	1	1
<b>Total</b>		<b>6</b>	<b>5</b>	<b>11</b>

**Table no. 6 : Details of Dead people**

Sl. No	Name of the deceased person	Age	sex	Marital status	Worker/supervisor/foreman
1	Thiru.Karuppasamy, S/o Arichandran	29	M	Married	worker
2	Thiru.Rameshpandi, S/o Suppuraj	28	M	Married	Worker
3	Tmt. Ambiga, W/o Radhkrishnan	31	F	Married	Worker
4	Thiru.Muthu, S/o.Muniasamy	40	M	Married	Worker
5	Thiru.Aveyaraj, S/o.Muniasamy	63	M	Married	Worker
6	Tmt.Murugajothi, W/o.Thangamani	45	F	Married	Worker
7	Tmt.Sandha, W/o.Vellaisamy	45	F	Married	Worker
8	Thiru Gurusamy, S/o.Murugan	48	M	Married	Worker
9	Thiru.Muniasamy, S/o.Muniasamy	44	M	Married	Worker
10	Tmt.Jaya, W/o.Rajsekar	57	F	Married	Worker
11	Tmt.Rengammal, W/o.Pesalingakaalai	64	F	Married	Worker

**Table no.7 : List of Persons injured**

Sl.No	Name and Address	Sex	Age	Injury Percentage	Discharged Date
1	Thiru.Sivakumar, S/o.Sakthivel, Thompangulam.	Male	29	-	11.03.2024
2	Thiru.Muthukumar, S/o.Muthukkutti, Reddiapatti.	Male	22	-	01.03.2024

**b. Damage to Public Health, Environment including Water, Soil, Air**

1. The Fire work factory is located more than 1 km from the human habitation. During fire accident, explosion of finished and unfinished crackers contributes to smoke. The smoke throws up the particulate matter (PM<sub>10</sub> & PM<sub>2.5</sub>), SO<sub>2</sub> and NO<sub>x</sub> to atmosphere. The accident was non-premeditated and spontaneous in nature. Quantification of emissions due to explosion was not made due to absence of the monitoring system (Ambient Air Quality stations) in the nearby area and also no incidents of effect on public health reported in the off site/surrounding area, hence no assessment of monetary damages for environmental degradation is attracted.
2. The unit does not generate any waste water and emission from the manufacturing process
3. It is also informed that, during explosion, no water was used for dousing the fire. During field visit of the committee, it was found that the building debris, viz broken bricks, cement mortar in the accident site. The committee also observed no water bodies in the area and no sign of soil pollution. Hence committee felt that no requirement of assessing the cost towards the environment damages.

**XIII. DETAILS OF COMPENSATION TO VICTIMS**

In the similar blast in a firecracker unit M/s.Mariyammal Fireworks, Achangulam Village, Vembakottai Taluk, Virudhunagar District, Hon'ble National Green Tribunal Principal Bench in its order daterd 16.05.2023 in O.A No.44 of 2021 has ordered as compensation as follows,

*“The compensation for death at Rs.20 lakhs per family of each of the deceased victims and Rs.15 lakhs to persons who have burns in excess of 50% and Rs.10 lakhs for persons who have burns from 25 to 50% and Rs.5 lakhs for persons who have injuries between 5 to 25%. Victims who were treated as outpatients and who had but minor degree of burns or other forms of simple injuries shall be paid Rs.2 lakhs”.*

At present, the compensation has been paid to the legal heirs of the persons who died as follows,

**Table No.8, Details of Compensation provided to 11 cases of death:**

S.No	Name &Address	Honorable CM Fund	Labour department	Honorable PM Fund	From Factory owner	Total fund
1	Thiru.Karuppasamy S/o Arichandran	300000	205000	200000	1550000	2255000
2	Thiru.Rameshpandi, S/o Suppuraj	300000	205000	200000	1550000	2255000
3	Tmt. Ambiga, W/o Radhkrishnan	300000	205000	200000	1550000	2255000
4	Thiru Muthu S/o Muniyasamy	300000	205000	200000	1550000	2255000
5	Thiru.Aveyaraj S/o Muniyasamy	300000	205000	200000	1550000	2255000
6	Tmt.Murugajothi W/o Thangamani	300000	205000	200000	1550000	2255000
7	Tmt.Sandha, W/o Vellaisamy	300000	205000	200000	1550000	2255000
8	Thiru Gurusamy, S/o Murugan	300000	205000	200000	1550000	2255000
9	Thiru. Muniyasamy S/o Muniyandi	300000	205000	200000	1550000	2255000
10	Tmt Jaya, W/o.Rajsekar	300000	205000	200000	1550000	2255000
11	Tmt.Rengammal W/o.Pesalingakaalai	Tmt.Rengammal compensation fund is under process for conformation of inheritance				

**Table No.9.Details of Compensation provided to 02 cases of Injured:**

S.No	Name and Address	From Factory owner	Honorable CM Fund (To be disbursed)	Honorable PM Fund (To be disbursed)
1	Thiru.Sivakumar, S/o.Sakthivel, Thompangulam	200000	100000	50000
2	Thiru.Muthukumar, S/o.Muthukkutti, Reddiapatti	200000	100000	50000

From the Table 8, the victims of the tragedy were awarded the compensation of Rs22,55,000/- per person which indicates the compensation awarded is 12.5.% more in compare to earlier incident. The injured persons got compensation of Rs 3,50,000 each, it is also learnt that injured persons are resumed the normal life.

#### **XIV.REMEDIAL MEASURES TO PREVENT ACCIDENTS:**

The committee reviewed the present Safety Norms imposed by PESO, District Authority, in spite of having SOPs/ guidelines/ adequate safety measures, the accidents are happening at least 3-4 in a year and taking away lives of the workers. The repeated accidents in the Fire works indicates the lack of implementation and monitoring mechanism. Hence, Committee suggests the following measures and responsible departments to avoid the unforeseen accidents in Fire work industries;

##### **A. Knowledge based measures:**

Most of accidents are happening by mishandling sensitive pyrotechnic composition, impact, friction in a casual /unsafe manner due to lack of pyrotechnic knowledge and expertise among all stake holders. This is because of non availability of Courses in any form with respect to pyrotechnics in our country. Hence it is high time to seek the service of international accredited pyro professional to assess the fireworks industries (i) the adequateness of buildings and structure with regards to safe operations against frictions, impact and static electricity etc., (ii) The adequateness of safe process flow in mixing & filling and handling of pyro chemicals.

### B. Structural modification to reduce the impact:

The mount walled norms are provided in fire works industries where high chances of explosion exists. Present design causing more horizontal expansion of pressure wave due to strong RCC roof & weak surrounding walls propagating the explosions across the building and causing damages of more building. If these building should have RCC wall around and weak roof on top for venting out explosion vertically it reduces the impact on neighboring sheds/buildings.

PESO should ensure installation of Copper plates on both entrances of mixing, filling and pellet making rooms, and also to make mandatory to lay the certified Antistatic Rubber sheets in these rooms to avoid Static electricity while working.

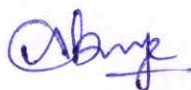
### C. Administrative Cum Technical Measures:

SI No	Measures/ Activity	Actions by Authorities
1	Video clips of safety through WhatsApp and mobile devices apart from periodical workshops imparting norms of safety to be circulated to all employees	Central Government – Explosives experts State government – Industrial safety
2.	Strict vigilance to ensure conformity as regards working only in sheds and not in open spaces	PESO and District Revenue Authority
3.	Drone surveillance of various sheds	PESO and District Revenue Authority
4.	Defaulting industries need to be immediately inventoried and regulated within a time frame	DISH, PESO & DIC
5.	Permanent closure of sheds which have in the past been found guilty of breaches/not meeting the criteria of PESO.	Licensing authority
6.	Heavy fines to be impose for instances of violations of conditions of license such as grant of lease, sublease, employment of more personnel than authorised, use of banned chemicals etc.	Licensing authority
7.	Increased automation that avoids physical handling of dangerous chemicals and substances	Industrial entrepreneurs/ Dept of Industries & Commerce

8.	The workers who are engaged in most hazardous operations viz. mixing, filling of chemicals, colour pellets making shall be certified after training and those alone shall be employed. The unit shall not functional unless these workers are certified.	Licenseses/ employers
9.	Existing Manpower of the regulatory authorities(PESO, DISH etc) to be strengthened in order to have regular & periodical post clearance monitoring and to ensure better compliances	Central government State Government
10.	Crisis Management System and Co-ordination Committee constituted shall meet periodically and review effective monitoring mechanism and suggest measures for prevention and recurrence of such accidents.	Central Government, State Government and District Collector, DISH
11.	Public liability insurance for all factories to be made obligatory.	District Magistrate, DISH
12.	Adequate Fire-fighting facilities such as dry powder extinguisher, soda ash, limestone etc. are in place to handle the accident in the Fireworks Industry / metal-based fire accident	State Fire Services
13.	Occupational Health surveillance i.e., periodical health check-up of the employees	Directorate of Industrial Safety and Health
14.	As per section 9B of Explosive Act 1884 punishment for certain offences given is very moderate. The same requires legislative review for greater stringency.	Legislature
15.	Through CSR funds of the industries located in the district, more focus should be given to the development of education to the local communities and their upliftment.	Licensing authorities for MSMEs & Factories Ministry of Commerce / Company Affairs
16.	Group insurance providing for higher compensation of not less than Rs.5,00,000 than the limit hitherto observed for Rs. 50,000.	Licensing authority
17.	Firecrackers manufacturing and bulk storage facilities under the ambit of Consent Management within specified time frame as mandated	Tamil Nadu Pollution Control Board
18.	Submission of Compliance report of the occupier once in a six months or quarterly basis should be made mandated and the same shall be uploaded on the public domain on the website of the respective regulatory agency.	Manufacturer/ Licensee
19.	Provision for appropriate clothing, gloves, and footwear	Licensee

20	To monitor the ambient air quality in all clusters of firework factories, minimum of two Continuous Ambient Air Quality Stations shall be installed, through which impact on environment due to incidental explosion can be quantified.	Tamil Nadu Pollution control Board
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**Signature of Committee Members:**



**Dr.E.Arockia Lenin,  
Scientist D,  
Regional Office,MOEF & CC, Chennai**



**Tmt.H.D.Varalaxmi,  
Regional Director & Sc.E,  
CPCB, Chennai**



**Tmt.M.Vijayalakshmi,  
JCEE(M) (a/c), TNPCB, Tirunelveli**



**Thiru.M.Sivakumar,  
Revenue Divisional Officer,  
Sattur**

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 174/2024

News item titled "**10 killed in blast at Tamil Nadu firecracker unit, several injured**" appearing in India Today dated 18.02.2024

Date of hearing: 20.02.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This original application is registered on the basis of the news item titled "**10 killed in blast at Tamil Nadu firecracker unit, several injured**" appearing in 'India Today' dated 18.02.2024.

2. The news item reveals that 10 people were killed and several other sustained injuries in an explosion which took place in a firecracker factory in Tamil Nadu's, Vembakottai area, Virudhunagar District. The news item reveals that the blast was so strong that four buildings, in addition to firecracker factory, were destroyed. As per the preliminary investigation, the incident may have occurred in the chemical mixing room of the factory.

3. The news item raises substantial issues relating to compliance of environmental norms.

4. Power of the Tribunal to take up the matter in *suo-motu* exercise of power has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

5. Hence, we implead the following as respondents in the matter:
- i. Member Secretary, Tamil Nadu State Pollution Control Board (TNSPCB).
  - ii. District Magistrate, Virudhunagar.
  - iii. RO, Ministry of Environment, Forests and Climate Change (MoEF&CC), Chennai.
  - iv. Petroleum and Explosive Safety Organization (Sivkasi)
6. Let Notice be issued to the above Respondents for filing their response before the appropriate bench of the Tribunal.
7. We also deem it proper to form a Joint Committee comprising of Member Secretary, TNSPCB, RO, MoEF&CC, Chennai, District Magistrate, Virudhunagar and Regional Director, Central Pollution Control Board (CPCB), Chennai. The District Magistrate, Virudhunagar will act as coordinating agency.
8. The Committee will visit the site, ascertain the correct factual position, cause of accident and the compensation paid to the victims/family members of the victims and will submit the report within six weeks before the appropriate bench of the Tribunal.
9. Since the matter relates to the Southern Zonal Bench, Chennai, therefore, OA is transferred to the Southern Zonal Bench for appropriate further action. Let the original record of the OA be transferred to the Southern Zonal Bench, Chennai.
10. List before Southern Zonal Bench at Chennai on 22.04.2024.

11. A copy of this order be forwarded to Member Secretary, TNSPCB, RO, MoEF&CC, Chennai, District Magistrate, Virudhunagar and CPCB by e-mail for compliance.

Prakash Shrivastava, CP

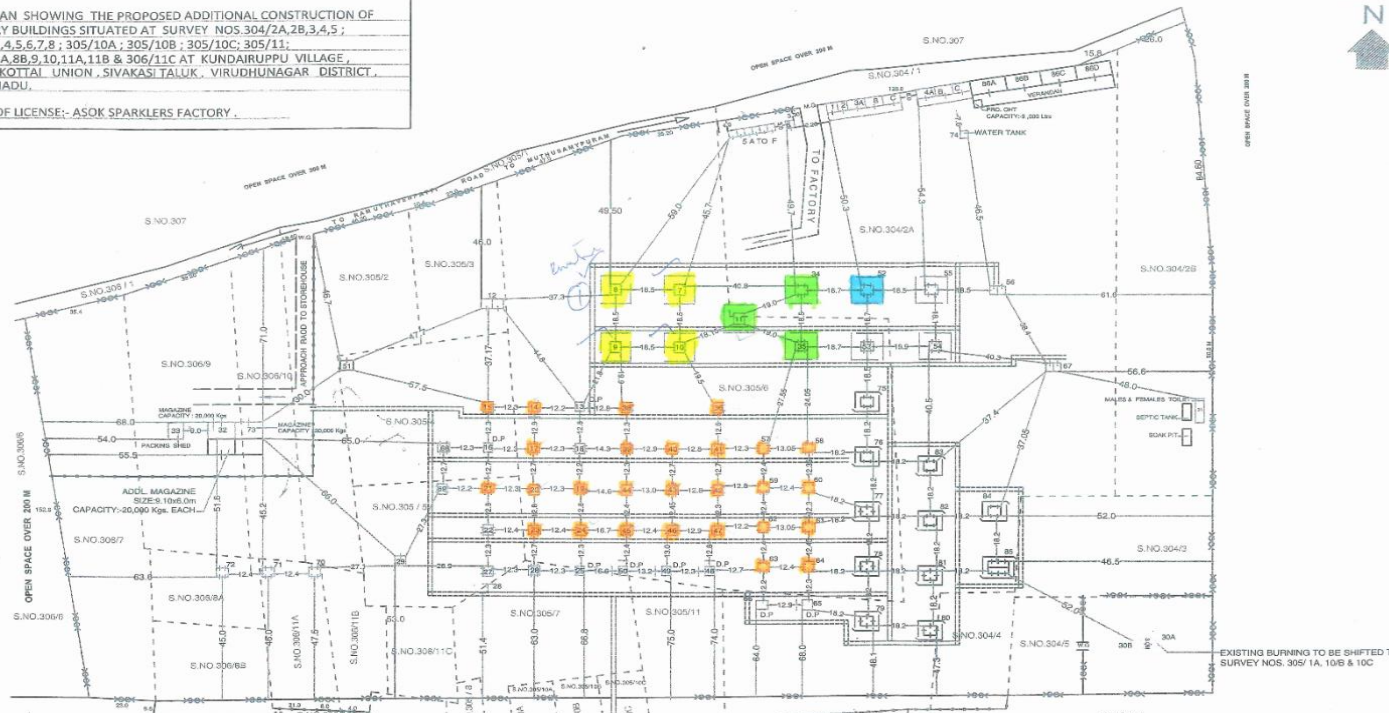
Dr. A. Senthil Vel, EM

February 20, 2024  
Original Application No. 174/2024  
DV.

# Annexure - II

SITE PLAN SHOWING THE PROPOSED ADDITIONAL CONSTRUCTION OF FACTORY BUILDINGS SITUATED AT SURVEY NOS 304/2A, 2B, 3, 4, 5, 305/2, 3, 4, 5, 6, 7, 8 ; 305/10A ; 305/10B ; 305/10C; 305/11 ; 306/7, 8A, 8B, 9, 10, 11A, 11B & 306/11C AT KUNDARIUPPU VILLAGE, VEMBAKOTTAI UNION, SIVAKASI TALUK, VIRUDHUNAGAR DISTRICT, TAMILNADU.

NAME OF LICENSEE- ASOK SPARKLERS FACTORY.



Shed No.	Existing nature of Works	Proposed changes in Nature of Works
38	WHITE POWDER FILLING	SHELL LOADING
53	TUBE LOADING	TUBE LOADING
54	PELLET DRYING SHED	TUBE LOADING
55	PELLET MAKING	TUBE LOADING
67	Transit shed for Fireworks	Pellet Transit Shed

**NOTE :**

- → Completely razed sheds [4 Nos]
- → Partially damaged sheds [03 Nos]
- → Things damaged shed [01 No]
- → Roof damaged sheds [27 Nos]

SL.NO.	DESCRIPTION OF WORKS	NO.OF SHEDS	TOTAL QTY. IN Kgs.
1	GUN POWDER MIXING / FILLING/ WHITE POWDER MIXING / FILLING	5	25.0
2	FUSE DIPPING / WRAPPING / MAKING/ TT SHED FOR FUSE CURING/ CUTTING	7	17.5
3	PELLET MAKING / SHELL LOADING / TUBE LOADING	10	50.0
4	PELLET DRYING PLATFORM (SHADED)	5	75.0
5	INTERMEDIATE PELLET DRYING SHED	1	15.0
6	MANUFACTURING AND FINISHING	30	750.0
7	DRYING PLATFORM	8	200.0
8	TRANSIT SHED FOR FIREWORKS	1	500.0
9	TRANSIT SHED FOR FUSE	1	200.0
10	PELLET TRANSIT SHED	2	100.0
TOTAL QUANTITY			1932.5 Kgs.

NOS.	DESCRIPTION	No. of Sheds	INNER DIMENSIONS in Meters	Fireworks Quantity as a Time in Kgs		Roof
				Each	Total	
1	OFFICE ROOM	1	4.98x3.35x4.26	---	---	ACS
2	CHEMICAL LABORATORY	1	3.25x3.35x4.26	---	---	ACS
3 A,B,C	GENERAL STORE ROOM	1	6.10x3.35x4.26	---	---	ACS
4A	MALES REST ROOM	1	6.10x3.35x4.26	---	---	ACS
B	FEMALES REST ROOM	1	6.10x3.35x4.26	---	---	ACS
C	CRECHE SHED	1	6.10x3.35x4.26	---	---	ACS
5A,B	SALT PETRE & NITRATE	2	2.44x2.44x3.00	---	---	ACS
D	ALUMINIUM POWDER	1	2.44x2.44x3.00	---	---	ACS
E	OTHER CHEMICALS	1	2.44x2.44x3.00	---	---	ACS
E	GUM	1	2.44x2.44x3.00	---	---	ACS
F	CHARCOAL	1	2.44x2.44x3.00	---	---	ACS
6	SULPHUR ROOM	1	2.44x2.44x3.00	---	---	ACS
7	GUN POWDER MIXING	1	3.66x3.05x3.00	5.0	5.0	2 RCC
8	GUN POWDER FILLING	1	3.66x3.05x3.00	5.0	5.0	2 RCC
9	WHITE POWDER MIXING	1	3.66x3.05x3.00	5.0	5.0	2 RCC
10	WHITE POWDER FILLING	1	2.20x3.05x3.00	5.0	5.0	2 RCC
11	FUSE CUTTING	1	3.05x3.05x3.00	2.5	2.5	2 ACS
12	TRANSIT SHED FOR FIREWORKS (2 Comp.)	1	3.0 x 2.5x3.00	600.0	600.0	RCC
13	DRYING PLATFORM	1	3.86 x 3.05	25.0	25.0	---
14	FUSE WRAPPING	1	3.95x3.05x3.00	2.5	2.5	2 ACS
15	FUSE MAKING	1	3.66x3.05x3.00	2.5	2.5	2 ACS
16,25	DRYING PLATFORM	2	3.86 x 3.05	25.0	50.0	---
7 to 21, 26	MANUFACTURING & FINISHING	9	3.66x3.05x3.00	25.0	225.0	36 ACS
27	FUSE DIPPING	1	3.95x3.05x3.00	2.5	2.5	2 ACS
28	TT Shed for Fuse Cutting & Curling	1	3.66x3.05x3.00	---	---	ACS
29	TRANSIT SHED FOR FUSE	1	3.2x3.0x3.00	200.0	200.0	RCC
30A,B	WASTE BURNING PIT (2 Kgs)	2	3.0 x 3.0	---	---	---
31	MALES & FEMALES LATRINE	1	9.53x3.0x2.60	---	---	ACS
34	SHELL LOADING	1	3.66x3.05x3.05	5.0	5.0	2 RCC
35	SHELL LOADING	1	3.66x3.05x3.05	5.0	5.0	2 RCC
36,38,47	MANUFACTURING & FINISHING	11	3.66x3.05x3.05	29.0	279.0	44 ACS
37	DEMOLISH	---	---	---	---	---
49,49.50	DRYING PLATFORM	3	3.66x3.05	25.0	75.0	---
51	MICROCORD FUSE MAGAZINE (200 Kgs)	1	3.66x3.05x3.05	---	---	RCC
52	MAGAZINE (20,000 Kgs)	1	9.14x6.10x6.70	---	---	RCC
73	MAGAZINE (20,000 Kgs)	1	9.14x6.10x6.70	---	---	RCC
33	PACKING SHED	1	6.10x6.10x3.05	---	---	ACS
52	SHELL LOADING	1	3.66x3.05x3.00	5.0	5.0	2 RCC
53	SHELL LOADING	1	3.66x3.05x3.00	5.0	5.0	2 RCC
54	TUBE LOADING	1	3.66x3.05x3.00	5.0	5.0	2 ACS
55	TUBE LOADING	1	3.66x3.05x3.00	5.0	5.0	2 RCC
56	PELLET TRANSIT SHED	1	2x2.42x2.42x3.05	60.0	60.0	RCC
57 to 60	MANUFACTURING AND FINISHING	4	3.66x3.05x3.05	25.0	100.0	16 ACS
61 to 64	MANUFACTURING AND FINISHING	4	3.66x3.05x3.05	25.0	100.0	16 ACS
65,66	DRYING PLATFORM	2	3.86x3.05	25.0	50.0	---
67	PELLET TRANSIT SHED	1	2x3.05x3.05x3.05	50.0	50.0	RCC
68,69	MANUFACTURING AND FINISHING	2	3.66x3.05x3.05	25.0	50.0	8 ACS
70 to 72	FUSE WRAPPING SHED	3	3.66x3.05x3.05	2.5	7.5	6 ACS
74	PUMP ROOM WITH WATER TANK	1	2.50x2.20x3.00	---	---	RCC
PROPOSED ADDITIONAL CONSTRUCTIONS						
75,76	PELLET MAKING	2	3.66x3.05x3.05	5.0	10.0	4 RCC
77 to 81	PELLET DRYING PLATFORM (SHADED)	5	3.66x3.05x2.44	15.0	75.0	10 ACS
82	PELLET MAKING	1	3.66x3.05x3.05	5.0	5.0	2 RCC
83	GUN POWDER MAKING (Power Operated)	1	3.66x3.05x3.05	5.0	5.0	2 RCC
84	PELLET MAKING (Power Operated)	1	3.66x3.05x3.05	5.0	5.0	2 RCC
85	INTERMEDIATE PELLET DRYING SHED	1	8.10x3.05x3.05	15.0	15.0	---
86A & B	EMPTY PAPER TUBES STORE ROOM	2	12.20 x 5.16	---	---	Galvanneal
88 C & D	RAMMING SHED	1	12.20 x 5.16	---	---	Galvanneal
TOTAL QUANTITY					1932.5 Kgs.	164

For ASOK SPARKLERS FACTORY,

(G.A.VIGNESH)  
AUTHORISED PERSON & PARTNER,

APPLICANT

ENGINEER

APPROVED 6/1/2023 20/1/2023 (G.A. 27/14)  
VIDE LR. NO. 16/3/23  
for Chief SIVAKASI  
Consultant of EXPLOSION

## Annexure - III



भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

एफ. आर. डी. सी. काम्लेक्स, ई. एस. आई. अस्पताल के पास, सिवाकासी पश्चिम | FRDC Complex, Near ESI Hospital, Sivakasi West  
जिला विरुधुनगर, तमिलनाडु सिवाकासी | Dist Virudhunagar (TN) Sivakasi 626124

फोन (Phone):- 254253 | फैक्स (Fax):- 255233

ई-मेल Email: dyccesivakasi@explosives.gov.in

संख्या (No.): E/HQ/TN/20/1185(E42714)

दिनांक (Date): 16/02/2023

सेवा में | To,

M/s. ASOK SPARKLERS FACTORY,  
468, P.K.S.A. Arumuga Nadar Road, Sivakasi, Town/Village - Sivakasi  
District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189

विषय: Survey No(s): 304/2A, 2B, 3, 4, 5, 305/2, 3, 4, 5, 6, 7, 8, 10A, 10B, 10C, 11, 306/7, 8A, 8B, 9, 10, 11A, 11B & 11C, ग्राम Kundairuppu village, जिला VIRUDHUNAGAR, राज्य Tamil Nadu में आतिशबाजी के विनिर्माण हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-1 में जारी अनुज्ञप्ति सं E/HQ/TN/20/1185(E42714) के नवीनीकरण संदर्भ में।

Subject: Manufacturing of Fire Works at Survey No(s): 304/2A, 2B, 3, 4, 5, 305/2, 3, 4, 5, 6, 7, 8, 10A, 10B, 10C, 11, 306/7, 8A, 8B, 9, 10, 11A, 11B & 11C, Kundairuppu village, Dist. VIRUDHUNAGAR, Tamil Nadu - Licence No.: E/HQ/TN/20/1185(E42714) granted in Form LE-1 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 77787 दिनांक 31/01/2023 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-1 में जारी अनुज्ञप्ति दिनांक 31/3/2028 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 77787 dated: 31/01/2023, the subject licence duly renewed upto 31/3/2028 and issued in Form LE-1 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2028 से पहले इस कार्यालय को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2028.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।  
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।  
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।  
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।  
In this connection, please also refer to Rule 112 of Explosives Rules, 2008. इस अनुज्ञप्ति की शर्तों के अनुसार विस्फोटको का रिकार्ड (खाता) बनाए रखने की सलाह दी जाती है।  
You are advised to maintain accounts of explosives as per conditions of licence.

भवदीय | Your's faithfully

(मोहनलाल जाना | Mohanlal Jana)

उप विस्फोटक नियंत्रक | Dy. Controller of Explosives

कृते उप मुख्य विस्फोटक नियंत्रक | For Dy. Chief Controller of Explosives

सिवाकासी | Sivakasi

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), VIRUDHUNAGAR (Tamil Nadu)- सूचना के लिए (for information.)

कृते उप मुख्य विस्फोटक नियंत्रक | For The Dy. Chief Controller of Explosives,  
सिवाकासी | Sivakasi

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)  
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

**अनुज्ञप्ति प्ररूप एल. ई.-1 | LICENCE FORM LE-1**

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 1(क) से (ल) देखिए।)  
(See article 1(a) to (g) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) एक समय में 500 किलोग्राम से अधिक आतिशबाजी या बारूद या दोनों के विनिर्माण के लिए अनुज्ञप्ति  
Licence to manufacture (c) fireworks and/or gunpowder exceeding 500 kilogrammes at any one time.

**अनुज्ञप्ति सं. (Licence No.) : E/HQ/TN/20/1185(E42714)**

वार्षिक फीस रूपए (Annual Fee Rs): 18950/-

1. Licence is hereby granted to

**M/s. ASOK SPARKLERS FACTORY (अधिभोगी / Occupier : G.A. Vignesh), 468, PK S A. Arunuga Nadar Road, Sivakasi, Town/Village - Sivakasi, District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189**



को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : **Partnership Firm**

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।  
Licence is valid only for the following purpose  
Manufacture of - **Fire Works - के विनिर्माण के लिए।**

4. अनुज्ञप्ति विस्फोटकी के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।  
Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Fire Works	7, 2	1&2	2302.5 Kg.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।  
The licensed premises shall conform to the following drawing(s):  
रेखाचित्र क्र. (Drawing No.) E/HQ/TN/20/1185(E42714)  
दिनांक (Dated) 10/12/2009

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:  
Survey No(s). 304/2A, 2B, 3, 4, 5, 305/2, 3, 4, 5, 6, 7, 8, 10A, 10B, 10C, 11, 306/7, 8A, 8B, 9, 10, 11A, 11B & 11C, ग्राम (Town/Village) : **Kundairuppu village, पुलिस थाना (Police Station) : Yembakottai**

जिला (District)	<b>VIRUDHUNAGAR</b>	राज्य (State)	<b>Tamil Nadu</b>	पिनकोड (Pincode)	<b>626131</b>
दूरभाष (Phone)	<b>9443375328</b>	ई मेल (E-Mail)		फैक्स (Fax)	

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।  
The licensed premises consist of following facilities:  
**6 Chemical Mixing/Filling Shed, 7 Fuse Cutting/Making/Wrapping/Dipping-Curing Shed, 30 Manufacturing and Finishing Shed, 8 Drying Platform, 1 Transit Shed for Fuse, 2 Transit Shed for Fireworks, 3 Pellet Making/ Shell Loading/ Tube Loading shed, 1 Pellet Drying shed, 1 Pellet Transit shed, with connected facilities.**

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाखण्डों के अधीन रहते हुए अनुदत्त की जाती है।  
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपयुक्त क्रम सं 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।  
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।  
Conditions and Additional Conditions of this licence signed by the licensing authority.
- परिशिष्ट | Annexure

9. यह अनुज्ञप्ति तारीख **31 मार्च 2011** तक विधिमान्य रहेगी। This licence shall remain valid till **31st day of March 2011**.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची 4 के प्रति निर्दिष्ट सेट Set II के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिकमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।  
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under set Set II, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 10/12/2009

Sd/-  
**मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives**

**Amendments :**

- Change in Authorized Signatory/Occupier/Partners/Directors dated : 18/03/2013
- Amendment of Quantity of Explosives dated : 23/06/2014
- Amendment in Drawings/Facilities/Premises dated : 23/06/2014
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 29/04/2019
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 16/09/2021

**Transfers :**

- Change in Licensee Name/Address/Status dated : 06/01/2023

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
16/02/2023	31/03/2028	उप मुख्य विस्फोटक नियंत्रक, सिवाकाशी Dy. Chief Controller of Explosives, Sivakasi

**कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।  
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.**

**Annexure**  
**Particulars of Facilities attached with factory**  
**covered under Licence No. : E/HQ/TN/20/1185(E42714)**

No.	Shed Name	Shed Room/Marking	No.of Sheds	Breadth (Mtrs.)	Length (Mtrs.)	Quantity per Shed(Kgs.)	Man Limit per Shed	Total Capacity(Kgs.)	Total Man Limit
1	Chemical Mixing/Filling Shed	7,8,9,10,34,35	6	3	4	5	2	30	12
2	Fuse Cutting/Making/Wrapping/Dipping-Curing Shed	11,14,15,27,28,70,71,72	7	3	4	2.5	2	17.5	14
3	Manufacturing and Finishing Shed	17,18,19,20,21,26,36,38 to 47,57 to 60,61 to 64,68,69	30	3	4	25	4	750	120
4	Drying Platform	13,16,25,48,49,50,65,66	8	3	4	25		200	0
5	Transit Shed for Fuse	29	1	3	3	200		200	0
6	Transit Shed for Fireworks	12,64	2	3	3	500		1000	0
7	Pellet Making/ Shell Loading/ Tube Loading shed	52,53,55	3	3	4	5	2	15	6
8	Pellet Drying shed	54	1	3	4	40		40	0
9	Pellet Transit shed	56	1	2	2	50		50	0
<b>Total Capacity : 2302.5 Kgs.</b>									
<b>Total Man Limit : 152</b>									

The Date : 06/01/2023

For Chief Controller of Explosives

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

## Annexure - IV



भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

एफ. आर. डी. सी. काम्प्लेक्स, ई. एस. आई. अस्पताल के पास, सिवाकासी पश्चिम | FRDC Complex, Near ESI Hospital, Sivakasi West

जिला विरुधुनगर, तमिलनाडु सिवाकासी | Dist. Virudhunagar (TN) Sivakasi 626124

फोन (Phone): - 254253 | फैक्स (Fax): - 255233

ई-मेल Email: dycoesivakasi@explosives.gov.in

संख्या (No.): E/HQ/TN/22/278(E58075)

दिनांक (Date): 30/01/2023

सेवा में | To,

M/s. ASOK SPARKLERS FACTORY,  
468, PKSA, Arumuga Nadar road, Town Village - Sivakasi  
District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189

विषय: Survey No.304/2A.2B.3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,9,10,11A,11B,11C, ग्राम Kundaiyuruppu, जिला VIRUDHUNAGAR, राज्य Tamil Nadu में आतिशबाजी के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/HQ/TN/22/278(E58075) के नवीनीकरण संदर्भ में।

Subject: Possession for Use of Fireworks from magazine situated at Survey No.:304/2A.2B.3,4,5, 305/2,3,4,5,6,7,8,10A,10B,10C,11, 306/7,8A,9,10,11A,11B,11C, Kundaiyuruppu, Dist. VIRUDHUNAGAR, Tamil Nadu -Licence No.: E/HQ/TN/22/278(E58075) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 75946 दिनांक 11/01/2023 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2028 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 75946 dated: 11/01/2023, the subject licence duly renewed upto 31/3/2028 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2028 से पहले इस कार्यालय को भेजे जाएं

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2028.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।  
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।  
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।  
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।  
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।  
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter (Not applicable for fireworks store house)
- सभी ब्लास्टिंग ऑपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग ऑपरेशन करने वाले ब्लास्टर को योग्यता उसी अधिनियम से निर्धारित हो।  
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(मोहनलाल जाना | Mohanlal Jana)

उप विस्फोटक नियंत्रक | Dy. Controller of Explosives

कृते उप मुख्य विस्फोटक नियंत्रक | For Dy. Chief Controller of Explosives

सिवाकासी | Sivakasi

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), VIRUDHUNAGAR (Tamil Nadu)- सूचना के लिए (for information.)

कृते उप मुख्य विस्फोटक नियंत्रक | For The Dy. Chief Controller of Explosives,  
सिवाकासी | Sivakasi

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)  
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

**अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3**

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)  
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति  
Licence to possess: (c) for use, explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

**अनुज्ञप्ति सं. (Licence No.): E/HQ/TN/22/278(E58075)**

वार्षिक फीस रूप (Annual Fee Rs): 1100/-

1. Licence is hereby granted to

**M/s. ASOK SPARKLERS FACTORY (अधिभोगी / Occupier : G.A. Vignesh), 468, PKSA, Arumnga Nadar road,, Town/Village - Sivakasi, District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189**



को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee: **Partnership Firm**

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

Licence is valid only for the following purpose: possess for use of **Micro-cord**, - के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description Micro-cord	वर्ग और प्रभाग Class & Division 7.3	उप-प्रभाग Sub-division 0	मात्रा किसी एक समय में Quantity at any one time 300 Kg. (= 50000 Mtrs)
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(ख) किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)]:

**3 times as above.**

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s).

रेखाचित्र क्र. (Drawing No.) E/HQ/TN/22/278(E58075)

दिनांक (Dated) 26/08/2011

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No. 304/2A, 2B, 3, 4, 5, 305/2, 3, 4, 5, 6, 7, 8, 10A, 10B, 10C, 11, 106/7, 8, 9, 10, 11A, 11B, 11C, ग्राम (Town/Village): **Kundaiyuruppu**

पुलिस थाना (Police Station): **Vembakottai**

जिला (District) **VIRUDHUNAGAR**  
दूरभाष (Phone) **09443375326**

राज्य (State) **Tamil Nadu**  
ई-मेल (E-Mail)

पिनकोड (Pincode) **626123**  
फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

**One Store Room.**

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबद्धों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निरमाण संबंधी और अन्य विवरण दर्शित करते हुए।)  
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख **31 मार्च 2016** तक विधिमान्य रहेगी। This licence shall remain valid till **31st day of March 2016**.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिकरण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंज्ञित की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 26/08/2011

Sd/-  
**मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives**

**Amendments :**

- Change in Authorized Signatory/Occupier/Partners/Directors dated : 18/03/2013
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 30/04/2019
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 16/09/2021

**Transfers :**

- Change in Licensee Name/Address/Status dated : 06/01/2023

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
30/01/2023	31/03/2028	Dy. Chief Controller of Explosives, Sivakasi

**कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।  
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.**

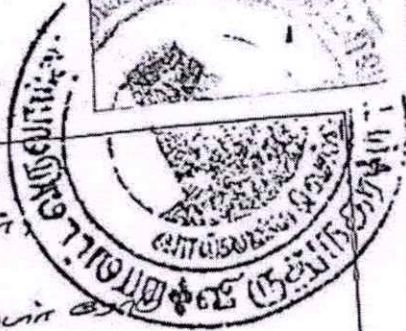
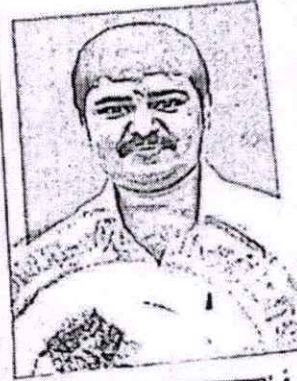
**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

FORM - II

Licence for acquisition possession and use of arms or ammunition of categories III(b), III(c), III(d), III(e), V or VI of Schedule I

File No. EP. 62/131/2023. திகதி: 12.2023

Licence No : 39/2023.



1.	Name, description and residence of Licensee and agent (if any)	சி. சி. அ. உத்தமன் த/ம. அரங்கம் குளம் கி.மீ. 468, P.K.S.A. அரங்கம் குளம் கி.மீ.	
2.	Number and description of arms	-	
3.	Ammunition Description	Sulphur	Chlorate of Potash
4.	Quantity at a time	1000 ச.க	-
	Annual	14200 ச.க.	-
5.	Place (with description) where articles are to be kept	M/s. ASOK SPARKLERS FACTORY அரங்கம், 304/2A, 2B, 3, 4, 5, 305/2, 3, 4 305/5, 6, 7, 8, 10A, 10B, 10C, 11, 306/7, 8A, 306/8B, 306/9, 10, 11A, 11B + 306/11C, கி.மீ. 468, அரங்கம் குளம் கி.மீ.	
6.	Period for which the licence is valid	31.12.2024	

Date :

Seal

District Revenue Officer and  
 District Revenue Magistrate  
 Virudhunagar District  
**VIRUDHUNAGAR DISTRICT**  
**VIRUDHUNAGAR**

05/12/23

07/12/23

07/12/23

தமிழ்நாடு அரசு  
தொழிலகப் பாதுகாப்பு மற்றும் காந்தார இயக்கம்



Government of Tamil Nadu  
Directorate of Industrial Safety and Health

**Form No.4 - Registration and Licence to work a factory**  
[Prescribed under Rule 4 (B) of the Tamil Nadu Factories Rules 1950]



Registration Number : VNR06665

Licence Fee : ₹ 7,200/-

Licence is hereby granted / renewed to Mr. G.A. VIGNESH valid only for the premises detailed below for use as a factory employing not more than 250 workers on any one day during the year and using installed horse power inclusive of mobile equipment not exceeding 0 horse power subject to the provisions of the Factories Act, 1948 and the Rules made thereunder.

This licence shall remain in force till the 31st day of December 2024 unless such licence is cancelled before that date under rule 109.

Name of the factory : ASOK SPARKLERS FACTORY

**Description of Licensed Premises**

The licensed premises shown on Plan No. - dated - are situated in Door No. / Plot No. 304/2A,2B, Kundairuppu Village, Vembakottai, Virudhunagar, Virudhunagar Taluk, Virudhunagar District - 626106.

Date : 29/01/2024

Joint Director of Industrial Safety and Health, Virudhunagar

Renewals				
Amendments				
Sl.No.	Amended to Install horse power	Amended to Employ maximum number of workers	Additional fee	Signature of Joint Director
1.				
2.				
Transfers				
Sl.No.	Name of the person to whom transferred	Name of the factory	Signature of Joint Director	
1.				
2.				



CSIR-National Environmental Engineering  
Research Institute, Nagpur - 440020



**REGISTRATION CERTIFICATE**



This is to certify that

**M/s Asok Sparklers Factory (Unit - V), Sivakasi,  
Tamil Nadu**

has registered with CSIR-NEERI for utilizing the CSIR-NEERI's GREEN  
FIREWORKS/FIRECRACKERS formulations having registration number as  
mentioned herewith

**NE/TN/644-01/2021**

<b>Formulation Category &amp; Code</b>
<b>Products of light category &amp; Flowerpot - Z</b>

Issue Date: 13.12.2022

Valid up to: 12.12.2024

*(Green fireworks/firecrackers are reduced emission fireworks/firecrackers developed by CSIR-NEERI as per Honorable Supreme Court Order. Manufacturers may proceed to obtain PESO approval by following the prevailing regulations/orders of Government of India for manufacture of the Green Fireworks).*

  
(Sadhana Rayalu)  
Sci. & Head, EMD

  
(Amit Bansawal)  
Sci. & Head, BDPMD

## Annexure – VIII



GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
(Formerly Department of Explosives)  
FRDC Complex, Near ESI Hospital, Sivakasi West  
Dist. Virudhunagar (TN) Sivakasi 626124  
Tele: 254253 Fax: 255233  
Email: dyccesivakasi@explosives.gov.in

No : E/SS/TN/FM/3416(E147922)

Dated : 21/08/2023

To,

A. SURESHKUMAR,

M/s. Asok Sparklers Factory, D.No.468, P.K.S.A. Arumuga Nadar Road, Sivakasi  
Distt. VIRUDHUNAGAR, State. Tamil Nadu, Pincode-626189

Subject: Certificate No. E/SS/TN/FM/3416(E147922) issued to A. SURESHKUMAR, M/s. Asok Sparklers Factory, D.No.468, P.K.S.A. Arumuga Nadar Road, Sivakasi granted in Form LE-11 of Explosives Rules, 2008 - Issue of Certificate regarding.

Sir(s),

Please refer to your letter No. -+ Dated 03/08/2023 and the subsequent examination held on 03/08/2023. Please find enclosed herewith Foreman's Certificate No.E/SS/TN/FM/3416(E147922) valid upto 21/08/2028 for the purpose of Foreman's Certificate as per the provisions of Rule 107 of Explosives Rules, 2008.

It may please be noted that no explosives should be purchased on the strength of the above certificate. You are advised to strictly follow Rules 89 to 98 of Explosives Rules 2008 while undertaking blasting operations.

- In case of validity of the certificate to be extended, application with following documents should be submitted :
  - a. Application in Form AE-11.
  - b. Original Foreman's Certificate in Form LE-11.
  - c. Scrutiny fee of revalidation Rs. 400/-. To be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
  - d. Five copies of holder's colour passport size photographs duly singed.
  - e. A physical fitness certificate from Registered medical practitioner.
  - f. A consent letter from the present employer holding Licence in Form LE-3 and intending to hire the services of Certificate holder.
  - g. The Foreman's certificate holder has to present himself physically before reviewing/revalidating Authority.
  - h. This certificate is liable to be cancelled/withdrawn on contravention for provisions of Explosive Rules, 2008 or committing during blasting leading to loss in human life.

**Enclosures :**

Yours faithfully,

(SUMIRAN KUMAR)  
Controller of Explosives  
Deputy Chief Controller of Explosives  
Sivakasi

[For more information regarding status, fees and other details, please visit our web site <http://peso.gov.in>]

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL SOUTHERN  
ZONE, AT CHENNAI**

**Original Application No. 95 of 2024(SZ)  
(Earlier O.A.No.174 of 2024(PB))**

Suo Motu based on the news item in India  
Today dt.18.02.2024 titled, "10 killed in  
blast at Tamil Nadu firecracker unit, several  
injured".

**Vs**

Tamil Nadu Pollution Control Board & ors

...Respondents

**JOINT COMMITTEE REPORT AS  
PER THE ORDERS OF THE HON'BLE  
NGT (PB) DATED 20.02.2024**

**Advocate for Respondent:TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date:25.04.2024.**

**Date of hearing on:27.05.2024**